meaning of article 110 of the Constitution of India."

### (ID

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Prevention of Disqualification (Amendment) Bill, 1958, as passed by Lok Sabha at its sitting held on the 20th December, 1958."

Sir, I lay these two Bills on the Table.

### (III)

"I am directed to inform Rajya Sabha that Lok Sabha at its sitting held on Saturday, the 20th December, 1958, has passed the enclosed motion concurring in the recommendation of Rajya Sabha thai Lok Sabha do join in the Joint Committee of the Houses on the Cost and Works Accountants Bill, 1958. The names of the members nominated by Lok Sabha to serve on the said Joint Committee are set out in the motion.

## **MOTION**

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Cost and Works Accountants Bill, 1958, made in the motion adopted by Rajya Sabha at its sitting held on the 10th December, 1958 and communicated to this House on the 12th December, 1958, and resolves that the following members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

- 1. Shri Nibaran Chandra Laskar
- 2. Shri Etikala Madhusudan Rao
- 3. Shri Bholi Sardar
- 4. Shrimati Jayaben Vajubhai Shah
- 5. Shri Radhelal Vyas
- 6. Shri C. R. Narasimhan
- 7. Shri S. A. Agadi

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- 8. Shri Satis Chandra Samanta
- 9. Lala Achint Ram
- Shri Radheshyam Ramkumar Morarka
- 11. Swami Ramanand Shastri
- 12. Shri Padam Dev
- 13. Shri Sunder Lai
- 14. Shri Prabhat Kar
- 15. Shri Rajendra Singh
- 16. Shri Jaipal Singh
- 17. Shri Karsandas Parmar
- 18. Pandit Braj Narayan "Brajesh"
- 19. Shri Satish Chandra, and
- 20. Shri Lai Bahadur Shastri."

# REFERENCE TO SHORT NOTICE QUESTION ABOUT FOOD PRO-CUREMENT IN WEST BENGAL

SHRI BHUPESH GUPTA (West Bengal): Sir, I gave a Short Notice question some time back about the food procurement in West Bengal. I have received a letter saying that the hon. Minister has not agreed to answer this question. Unless it is answered in this session, we will not have any answer and the harvest will begin. The matter is important. I do not know how else we can take it up. Why should he not answer?

Mr. CHAIRMAN:, Yes, yes.

SHRI BHUPESH GUPTA: Therefore, you may kindly reconsider this 'matter whether this question should riot be taken up. I think it is important in view of the fact that procurement of foodgrains has not yej started.

# THE HIMACHAL PRADESH LEGIS-LATIVE ASSEMBLY (CONSTITU-TION AND PROCEEDINGS) VALI-DATION BILL, 1958—continued

MR. CHAIRMAN: I think we have got 23 minutes left for the whole Bill. I have three speakers, and therefore, not more than five minutes each.

SHRI AN AND CHAND (Himachal Pradesh): Sir, I request that this time should be extended for this Bill.

MR. CHAIRMAN: You go ahead, and if there is anything very relevant, we will extend it.

SHRI AN AND CHAND: Mr. Chairman, Sir, as I was submitting the other day, in so far as the so-called Legislative Assembly of Himachal Pradesh is concerned, certain difficulties cropped up because something which was envisaged under the Himachal Pradesh and Bilaspur New State Act was not brought into being.

Now, Sir, when this Act was passed by Parliament, the intention was that a new Part C State of Himachal Pradesh be created, and that new Part C State was to consist of the old Part C States of Bilaspur and Himachal Pradesh. Now, Sir, when a State comes into being, there are three organs to be taken into account. There is the legislature; there is the executive, and there is the judiciary. Now what, happened about the Legislature? It is quite clear that that Legislature was not a valid Legislature. If it was a valid Legislature, as understood by law and by our Constitution, it would, not have been abrogated or declared, null and void by the Supreme Court. Now if there was no valid Legislature functioning in that new State, there could also not be a valid Council of Ministers. because there is also a similar provision under section 37(3) of the Governments of Part C States Act, which says that there shall be a Council of Ministers responsible to the Legislature. Now, Sir, if the Legislature was not valid, there was no Council of Ministers acting as such. Therefore, Sir, half of the executive was not there. It is true that the President is the final authority in charge of that territory. The President was there. But what about his agent in Himachal Pradesh? What about the Lieut. Governor? With the creation of that new State, the Lieut. Governor ceased to exist. No

notification, so far as I am aware, was published by the Home Ministry for redesignating the same Lieut. Governor as the Lieut. Governor of the new State of Himachal Pradesh. So, Sir, here also we have a lacuna. There was no validly appointed Lieut. Governor for the new State.

Now, Sir, 'let us come to the last organ, the judiciary. Under section 25 of the Himachal Pradesh and Bilaspur New State Act, there was to be a new Judicial Commissioner's court which had to be brought into being by amalgamating the then existing Judicial Commissioner's courts of the States of Himachal Pradesh and Bilaspur. Now, Sir, the Judicial Commissioner of the State of Himachal Pradesh, as it existed, was to be the Judicial Commissioner of the new State. Now, Sir, under the provisions of the Act passed by Parliament here in 1950—the Judicial Commissioners' Courts (Declaration as High Courts) Act, 1950-it was necessary for the new Judicial Commissioner to take his oath before entering upon his duties as the Judicial Commissioner of the new State, The provisions of this Act are very clear. Article 219 says that the Judge of a High Court is to take his oath before a Governor. The only modification made under this Act is that in the case of a Part C State, the oath of office will be taken by the Judge of a High Court before the Lieut. Governor or the administrator of the Part C State, whosoever he may be. Now, Sir, so far as I am aware, the new Judicial Commissioner never took any oath, so far as the new State of Himachal Pradesh was concerned. So, I submit that all the three parts, the legislative, the executive and the judicial, were held in abeyance, so far as the new State was concerned. Of course, the Act of Parliament was there. Parliament had integrated these two territories to form a new State. But my submission is that, as a State, it never came into being, irrespective of the fact that the Assembly might be validated. Now, what are we going to do, so far as the

[Shri Anand Chand.] Judicial Commissioner is concerned, or so far as the new Judicial Commissioner's Court is concerned, where he did not take that oath? What are we going to do about the old Lieut. Governor who was not redesignated as the Lieut. Governor of the State, as the Agent of the President, which was required under article 239 of the Constitution, as it existed on that day?

Then, Sir, I will adduce this a little further and try to show from the Constitution (Seventh Amendment) Act itself how this question of territorial integration of the two States really never came about in the physical sense of the term. If we look at the Constitution, as it exists now, the extent of the Union territory of Himachal Pradesh is defined as the territory which, immediately before the commencement of the Constitution, was administered as if it was the Chief Commissioner's Province of Himachal Pradesh or Bilaspur. Now, Sir, the Constitution (Seventh Amendment) Act does not take into consideration at all the Himachal Pradesh and Bilaspur (New State) Act under which the territories of both these States were amalgamated and brought into being as a new State. Let us rake the State of Andhra Pradesh. When, under the 1953 Act, Parliament constituted the new State of Andhra Pradesh, the Andhra Pradesh territories were correctly donned. Now, similarly, Sir, if the Him\*chial Pradesh and Bilaspur (New State) Act had actually come into being, in the Constitution (Seventh Amendment) Act we would have said that the extent of the territories of Himachal Pradesh would be the territories which, under the Himachal Pradesh and BilasDur (New State) Act, were brought together. But in defining the territories of Himachal Pradesh, as existing today, this auestion was never taken into consideration. It only sravs that the territories of Himachal Pradesh are the territories of the old Chief Commissioner's States of Himachal Pradesh and

Bilaspur. So, I am just trying to bring it to the notice of the House that the territorial integration also, as was envisaged by this Act, was not supported by the provisions of the Constitution. And on account of this serious lacuna, now my submission to you and to the House is that the Himachal Pradesh and Bilaspur New State Act, although it was passed by Parliament, never took effect in the real sense of the word.

Now, Sir, I would like to go to the question of retrospective legislation. I will not take very long. As I was saying the other day, to my mind, when we enact any retrospective legislation, we have to consider two points, firstly, we can make a similar provision today, and secondly, our powers are so plenary that we can not only make it for today, but also for any past time. That, Sir, is the basis of retrospective legislation. If this Bill is passed into an Act by the House, it will mean that there was a validly constituted Legislative Assembly of the new State of Himachal Pradesh. Now, Sir, if we create that Legislative Assembly by a fiction of law, we must examine today whether we are competent in this House or whether Parliament is competent, under the provisions of the Constitution, to constitute today an Assembly for Himachal Pradesh, or for that matter, for any Union Territory.

SHRI J. S. RTRHT (Uttar Pradesh): It is only validating.

Shri Anand Chand: Unless you constitute that Assembly, you cannot validate the laws passed by it. The Tiint is very clear. The wording in the Bill is "for all purposes shall be deemed to have been the duly constituted Legislative Assembly of the new State of Himachal Pradesh."

SHRI J. S. BISHT: That is the usual formula of validating such things.

SHRI ANAND CHAND: My friend's view might be different. But that is my view.

So, Sir, the question is: Are we, before we legislate, validating the Legislative Assembly which once existed and which is no longer there? Is Parliament competent under the Constitution to constitute, by an Act, a Legislative Assembly for Himachal Pradesh or for any of the Union Territories?

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Now, Sir, so far as the governance of these Union Territories is concerned, certain provisions have been made in the Constitution under articles 239, 240 and 241. In none of these articles is Parliament vested with the power to create a Legislature in any Union Territory. Of course, in the old Constitution, which is now not there, there was a provision that Parliament could create a Legislature, with a limited amount of power, in these Part C States, as they were called, but that power is no longer there. Where is that power gone? It could only be under the plenary powers of Parliament under articles 245, 246 (4) and 248. These are the articles which deal with the plenai'y powers of Parliament. I have read them very carefully and to my mind, I have come to the conclusion that neither of these articles gives sustenance or gives substance to the thought or to the contention that irrespective of article 239 or not taking into consideration article 239. Parliament can, under article 245, pass an Act by which a Legislature can be created Union Territory. So my in any submission is that if today neither under these Constitutional provisions as they are, either under articles 239 and 241, nor under the plenary provisions as they exist under articles 245, 246 or 148, we are competent today to create a Legislature for the Union Territory of Himachal Pradesh or for that matter for any Union Territory, then would \\\-rong in validating a legislation which existed some time back because, as I have already submitted, what we cannot do today, we cannot validate for past time. Now I leave that aside To my mind the new Himachal Pradesh State never came into beinj as it was envisaged, and secondly tha'

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Parliament, under the Constitution, has not got the plenary powers for passing a retrospective legislation to the effect that it creates a Legislative Assembly when it cannot create today. Leaving both these things aside, let us come to the laws themselves. After all this course of action has been adopted to validate certain laws which have been passed by the Himachal Pradesh Legislature which, the Supreme Court has held, was not a properly constituted Legislature, and the contention on behalf of the Government is that because these laws are essential, they are good laws, which are necessary for the good governance of the territory, therefore by validating the Legislature, we want also to validate the laws passed by it. The point is that if it was a question of only validating a law, why are we going through the cumbersome process of validating the Legislature? That is not necessary. If we want to validate these laws, now that it is a Union Territory, Government has perfect right to bring forward any legislation saying that such and such laws are to be validated by Parliament and I think Parliament has the power to validate them except, if I might again submit, those laws which have some kind of penal or criminal provision in them, because for retrospective legislation also there is a fetter to the power of Parliament. Parliament's power is limited by the overriding consideration that we do not give retrospective life to a measure which in the past had a provision under which a certain person could be convicted. If I might enlarge that point, article 20 of the Constitution says:

"20 (1) No person shall be convicted of any offence except for violation of a law in force at the time of the commission of the act . ."

Before a person is punished, it has to be for the violation of a law which was in force at the time of the commission of the offence. Now the Supreme Court has said that some

[Shri Anand Chand.] of these laws have the 23rd, but some time should be given to criminal provisions; punishment and this House so that these points may be imprisonment are provided in some of them. Now considered, and after they are considered, the the Constitution says that, if there was a law Bill may again be brought before the House which was a valid law, then only a person is to be for such action as it may deem fit to take.

punished, tout the Supreme Court has declared that this Legislature was not competent to pass the law. Therefore these laws, which we are now trying to validate were not in force on the day on which the commission of a certain offence took place. Are we competent under the overriding provisions of article 20(1) to today validate a law, which has a criminal provision, with retrospective effect? Because the words here are very clear—a 'law in force—not 'the law deemed to be in force\*. If we are today legislating retrospectively and we say that these laws shall be deemed to be in force on that day and if the words of article 20(1) were 'deemed to be' then my objection would not be sustainable, but the words are 'law in force' and I submit that on that day when the Himachal Pradesh Legislature passed those laws, there were no valid laws, and even in retrospective legislation our powers are limited to the validation of on'ly those laws which have no criminal content in them; otherwise we would be going against the Fundamental Rules as contained in article 20(1) which we are not competent to do.

Therefore I gave notice of a motion and *my* submission is that this Bill be referred to a Select Committee. It is not, I may submit, a question of dodging a measure, it is not a question of trying to see that it drags on when important things are at stake. I am not here pleading that a particular Act is there and so it should not be done. What I submit is that there are certain things which should be looked at from the constitutional point of view and therefore my motion is that it may be referred to a Select Committee, where the whole thing may be gone into. Of course, in my motion the period of time for reporting was placed as 22nd, but today is 22nd, and so it may come on

श्रीमती लील देवी (हिमाचल प्रदेश) : सभापित महोदय, इससे पहले कि मैं कुछ कहूं मैं श्रापको घन्यवाद देना चाहती हूं कि आपने पुझे इस मान्य सदन के सामने बोलने का मौका दिया । आज हमारे सामने हिमाचल प्रदेश वैलिडेशन ऐक्ट हैं जिसके ऊपर हमने गौर करना हैं । यह मान्य सदन के सामने क्यों आया इसकी व्याख्या सदन के सामने डिप्टी होम मिनिस्टर साहब ने बहुत अच्छी तरह से कर दी हैं । मैं हिमाचल प्रदेश की रहने वाली हूं और इस ऐक्ट के यहां आने से पहले वहां पर क्या कुछ हुआ और वहां के लोग क्या चाहते हैं, उन सब चीजों को बयान करने के लिए में सदन के स.मने खड़ी हई हं ।

[Mr. Deputy Chairman in the Chair.]

उपसभापति महोदय. हिमाचल प्रदेश जिस की जनसंख्या करीब ११ लाख है ग्रीर जिसका रकवा ११ हजार मरब्बा मील है, इस वक्त यह सेन्टर के ग्रधीन है। इसकी ग्रपनी कोई लेजिस्लेचर नहीं थी लेकिन सन १९५३ के अन्दर हिमाचल प्रदेश की अपनी लोकप्रिय सरकार बनी और उसका अपना लेजिस्लेचर बना । उसने लोगों का जीवनस्तर ऊंचा करने के लिए कई तरह के विधेयक पास किये जैसा कि पंचायत ऐक्ट बना, कोग्रापरेटिव ऐक्ट बना, लैण्ड रिफार्म ऐक्ट बना, भाषा के लिए विधेयक पारित हम्रा तथा ट्रान्सपोर्ट को नेशन-लाइज किया गया । सन् १६५३ में हिमाचल प्रदेश ग्रसेम्बली में ३६ मेम्बर थे ग्रौर चार जिले माने जाते थे। सन १६५३ के अन्दर बिलासपुर स्टेट जो अभी तक हिमाचल प्रदेश से अलग था हिमाचल प्रदेश के अन्दर मिला

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दिया गया भीर इस तरह से हिमाचल प्रदेश में पांच जिले हो गये। वहां भी इलैक्शन हम्रा श्रौर वहां से हिमाचल प्रदेश श्रसेम्बली के लिये पांच मेम्बर चुने गये । इस तरह से हिमाचल प्रदेश ग्रसेम्बली की मेम्बर संख्या ३६ से ४१ हो गई। हिमाचल प्रदेश ग्रसेम्बली के स्पीकर ग्रौर डिप्टी स्पीकर का चुनाव हुआ और उन्होंने छोथ ली तथा जो वैधानिक कार्यवाही की जानी थी वह सब कुछ वहांपर की गई। सन् १६५४ में जब बिलासपुर स्टेट हिमाचल प्रदेश के ग्रन्दर मर्ज हुआ और वहां पर इलैक्शन हुए। पांच मेम्बर वहां से चन कर ग्रसम्बली में ग्राये ग्रीर उन्होंने ग्रोब ली। जिस तरह से हिमाचल प्रदेश ग्रसेम्बली को काम करना चाहिये था उसने ठीक ढंग से काम किया । उसने कोई गलत कार्य किया है इस तरह की ग्रावाज वहां की जनता से सूनने में नहीं आई बल्कि में तो यहां तक कहंगी कि उस समय हिमाचल प्रदेश श्रसेम्बली ने जो कार्य किया वह बहुत ही सराहनीय काम किया । अगर उसे वैसा ही काम करने दिया होता तो मैं समझती हूं कि हिमाचल प्रदेश ने ग्रभी तक काफी तरक्की की होती । हिमाचल प्रदेश की ग्रसेम्बली ने वहां की हालत को देख कर एक लैण्ड रिफार्म ऐक्ट बनाया । उपसभापति महोदय, हिमाचल प्रदेश के लोग बहत गरीब ग्रीर पिछड़े हुए हैं। ग्रसल बात यह हैं कि ज्यादातर हिमाचल प्रदेश में दो तरह के व्यक्ति हैं। एक तो काश्त-कार हैं भ्रौर दूसरे लेंड लार्डस हैं। जहां तक काश्तकारों का सम्बन्ध है उनके पास ग्रपनी कोई जमीन नहीं है लेकिन वे मालगुजारों से करत हें और जमीन लेकर काश्त ५०वां हिस्सा ग्रपने उसका लडलार्ड को देदेते हैं। एक तो वहांकी जमीन प्यारीली है और कड़ी मेहनत करके भी उन लोगों को न पेट भर खाने को मिलता है और न पर्याप्त कपड़ा ही पहिनने को मिलता है। इस स्थिति को सामने रखकर हिमाचल प्रदेश की असेम्बली ने यह फैसला किया कि जमीन उसकी है जो खद काश्त करता है श्रीर इस उद्देश्य से वहां लैंड रिफार्न ऐक्ट पास किया गया।

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उपसमापति महोदय, एक बात आपको और बताऊं कि हिमाचल प्रदेश असेम्बली ने पांच एकड जमीन धर्यात २४ बीघा जमीन लैंड लाइंस के लिए रख दिया ताकि अगर वे उस पर खुद काइत करना चाहें या बागीचा वगैरह लगाना चाहें तो वैसा कर सकें। एक बात हिमाचल प्रदेश असेम्बली के घ्यान में हमेशा से थी किये लैंड लाईस पड़े लिखे हैं, नौकरी कर सकते हैं, ब्यापार कर सकते हैं, दुकानदारी कर सकते हैं अर्थात जो कुछ भी करना चाहें वह कर सकते हैं। लेकिन जो काश्तकार हैं उनके पास सिवाय लैंड लार्डस की जमीन के ग्रीर कोई भी बरिया जीवन निर्वाह का नहीं है। इसीलिए इन सब बातों को घ्यान में रख कर हिमाचल प्रदेश ग्रसेम्बली ने यह ऐक्ट बनाया । लेकिन जैसा कि होता है, लैंड लार्डस की इससे बड़ा ग्रमंतीय हमा ग्रीर उन्होंने बड़ा ही हल्ला मचाया, ग्रीर इस लैंड रिफार्म्स ऐक्ट को सुप्रीम कोर्टमें चालू कर दिया। ग्राज मुझे इस ऐक्ट के बारे में यहां कुछ नहीं कहना है। मैं बड़ों की बातें नहीं कहती हूं, लेकिन ंही सकता है कि छोटे लैंड लार्डस को कुछ नकसान हम्रा हो ग्रोर उनको ग्रपना जीवन निर्वाह करने में काफो परेशानी का मुकाबिला करना पड़े। जब समाज का कोई वर्ग उठ ता है तो कुछ लोगों को कुर्वानी करना ही पड़ती है, चाहे वह जबरदस्ती से हो या किसी तरह से हो। ऐसा हो हिमाचल प्रदेश के ग्रन्दरह्या। में ग्रव इस ऐक्ट के बारे में यहां ज्यादा नहीं बोल्ंगी।

हमें यह देखना है कि सुप्रोम कोर्ट में जब यह ऐक्ट पहुंचा तो वहां पर क्या हुआ। (Time bell rings.)

# श्रीमती लीला देवी

इसके बारे में जैसा कि हमारे माननीय होम मिनिस्टर साहब ने पहले ही बनाया है कि वहां पर उन्होंने इस एक्ट को गलत नहीं वनाया बल्कि सुप्रीम कोर्ड ने उस सारी का बाही को गलत बनाया जो कि सन् १६५४ से लंकर मन् १६५६ तक हुई थी और वह भी इस बिना पर कि जब बिलासपुर के पांच मेम्बर चन कर ग्राये तो उन सारे ३६ जमा ४१ मेम्बरों को दबारा ग्रोध लेती चाहि थी. दूसरे स्पीकर को चना जाना चाहिये था. दसरे डिप्टी स्वीकर को चना जाना चाहि या और द्वारा यह घोषित किया जाना चाहिये या कि यह इस असेम्बनी का पहला सेशन है । उनसभापति महोदय, यह टैकनिकल गलती थी । वैसे जैसा कि मैं आपसे पहले निवेदन कर चकी है, वहां पर स्पीकर थे, डिप्टी स्पीकर थे और जो कुछ कार्यवाही हुई अर्थात ३० ऐक्ट बने थे ४१ मेम्बरों के द्वारा बने । यह एक टेकनिकल गलती थी कि उन ४१ मेम्बरों ने दबारा ग्रांव नहीं लिया । जब सुत्रीम की ने अपना फैसला विया और जब तक राष्ट्रपति का प्राहिनेस नहीं निकला, हिमाचल प्रदेश की हालत काफी पंचीदा हो गई यो और हो सकता पा कि हिमाचल प्रदेश के लोगों को काफी परेशानी उठानी पहती । इसके लिए में अपने होम मिनिस्टर साहब का और गर मंत्रालय का बहत बहत घरयबाद करती ह कि उन्होंने बड़ी सुझ बझ के साथ ऐडिमिनिस्टे गन की परेशानियों को बचाने के लिए ग्रोर लोगों की कठिनाइ ों को दूर करने के लिए राष्ट्र ।ति का बार्डिनेंस कछ देर के लिये निकलवा दिया। में अब इस माननीय सदन से प्रायंना कहागी कि इस समग्र हिमाचल प्रदेश के अन्दर कोई ग्रपना लेजिस्लेचर नहीं है और यह भागतिय सदन हिन्द्स्तान की सबसे वड़ी बाड़ी है, माबंभीम है, सब कुछ कर मकता है और इसको फुल पावर है कि यह स बैलिडेशन

विल को पास करें। मेरे ख्याल के मुताबिक इस बिल को प्रवश्य पास हो जाना चाहिये ताकि वहां के लोगों को इससे राहत मिने ग्रोर हिमाचल प्रदेश के जो गरीब लोग हैं वे सन्तोष की मांस ले सकें। ज्यबाद

SHRI V. K. DHAGE (Bombay): How many minutes can I have please?

MR. DEPUTY CHAIRMAN: Ten minutes.

SHRI V. K. DHAGE: Mr. Deputy Chairman, I have to raise only two points. I generally support the arguments advanced by my hon. friend, Shri Anand Chand.

Sir, the Supreme Court in then-decision has stated that the Legislative Assembly of Himachal Pradesh was not duly aonstituted and so it could not pass the laws that the Himachal Pradesh Legislative Assembly did. This new Bill has been brought forward by the hon. Minister in order to validate the constitution of that Assembly. This is being done under clause 3 of this Bill which reads as follows:

"Notwithstanding anything con tained in any law or in any judg ment, decree or order of any court.—

(a) the body of persons summoned to meet from time to timo as the Himachal Pradesh Legislative Assembly (Himachal Pradesh Vidhan Sabha) during the period commencing on the 1st day of July, 1964." and so *on:* 

"in the exercise or purported exercise of the powers conferred on him by section 9 of the Government of Part C States Act, 1951, shall be deemed for all purposes to have been the duly constituted Legislative Assembly of the new State of Himachal Pradesh formed under section 3 of the Himachal Pradesh and Bilaspur (New State) Act, 1954;". 31^9

Now, this Bill is validating the constitution of that Assembly under section 3 of the Himachal Pradesh and Bilaspur (New State) Act, 1954. And this Himachal Pradesh and Bilaspur (New State) Act, 1954 is subject to the provisions of the Government of Part C States Act, 1951. You will see that in the Government of Part C States Act, 1951, it has been laid down how the Legislative Assembly shall be called and how it will be constituted etc. My point is this. The Reorganisation of States Act in section 130 says:

"The Government of Part C States Act, 1951 is repealed with effect from the appointed day."

So I cannot understand how this Act can validate certain proceedings being taken under section 3 of the 1954 Act when the Government of Part C States Act, 1951 is repealed There is no law now in existence under which this validation is required to be done. You will also have to create another fiction probably and say that the Government of Part C States Act, 1951 will be deemed not to have been repealed. Unless you do that, to my mind this Bill, if passed, will probably not be valid. I am shortening my arguments without going into too many details.

Secondly, upon the reorganisation of States, the Constitution also is amended, and as my hon. friend ha stated, what had been united was not the State of Himachal Pradesh as constituted by the Act of 1954, but what existed before the Constitution came into existence. I may make my point clearer. You will see in the Schedule to the States Reorganisation Act that the area defined about Himachal Pradesh is as follows:

"The territories which immediately before the commencement of the Himachal Pradesh and Bilaspur (New State) Act, 1954 were comprised in the States of Himachal Pradesh and BilasDur." The entry in the Constitution reads: "The territories which immediately before the commencement of this Constitution were being administered as Chief Commissioners' Provinces."

The present position is this. The State which was envisaged by the Act of 1954, that is, the Himachal Pradesh (New State) Act, is no longer there. That has become a Union Territory and the Himachal Pradesh (New State) Act is not existing. So now can you say that that Assembly shall be duly constituted? To me the thing appears incongruous and I should like the hon. Minister to say if that would be constitutionally correct. My point is, since the State itself is not in existence, it is rather very difn-cul<sup>1</sup> to say that that Assembly shall be constituted on that date. The second point is, the Act of 1951 has been repealed by the States Reorganisation Act, and therefore, you cannot say that that Assembly will be deemed to have been duly constituted.

These are the points which I wanted to raise and I fully support the move of my hon. friend Shri Ananrt Chand for the appointment of a Select Committee to consider this Bill.

SHRI V. PRASAD RAO (Andhra Pradesh): Mr. Deputy Chairman, I do not want to deal with any posthumous validation of a particular Assembly. I only want to assure the House that we from this side are no less eager to see that some of the good measures that were adopted by the erstwhile Himachal Pradesh Legislature are not declared null and void. I say this because the Himachal Pradesh Abolition of Big Landed Estate and Land Reforms Act, in spite of its limitations did some good service in order to enable the tenants to acquire some patta rights. So, I want to assure the hon. Member that it i? not dilatory tactics or in order to le a particular social land reform measure enacted by the Himachal

[Shri V. Prasad Rao.] Pradesh Assembly that we are saying ;his. We want the full constitutional propriety of it to be discussed in a Select Committee. That is why the nover has specifically said that the report should be ready by the 22nd December. Today is 22nd and we :an have the 24th as the date by which the report should come to the House so that within this time the full constitutional propriety of the problem could be gone into. We do not doubt for a moment the necessity for validation of the acts themselves. We do not want these acts to be nullified.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Mr. Deputy Chairman, I have heard very carefully the ingenious argument that my hon. friend from the other side, the Raja Saheb of Bilaspur, has advanced but may I point out in all humility that there is absolutely no substance in any of the contentions that he has raised. It is not necessary in this case for us to go into the merits of the various enactments though I was very happy to find an hon. lady Member from this side, Shrimati Lila Devi, supporting the Bill not only on the grounds that we have taken up but also on the grounds of merit Now, the question of merit, as I have stated, need not be gone into and the point that arose was only on account of the decision on one point by the Supreme Court to the effect that on account of the omission to issue a particular notification under the Representation of the Peoples Act, the Himachal Pradesh Legislative Assembly had not been duly constituted. That was the only question that was raised and here also, at this stage, we are seized of only that question.

Now, my hon. friend, Shri Dhage, contended that in as much as the Part C States Act had been repealed,

therefore, there was no point at all now in validating this Act. May I point out that this Parliament in this respect is absolutely sovereign body. Under the Constitution. Sir, Parliament has full powers. Mav I invite attention to article 245(1)according to which especially in these territories, Parliament has absolute legislative and other powers. Now, even under the Part C States Act, as it was in operation between 1951 and 1956, the hon. Member will find that Parliament had the residuary powers to make laws for Part C States also in spite of the fact that there were Legislative Assemblies in certain States. Now, what is sought to be done is not to revive the Legislative Assembly as such but validate certain acts passed by the Himachal Pradesh Assembly. Certain acts had been passed by the Himachal Pradesh Assembly but on a technical objection, it has been held that the acts passed by that Assembly are invalid. What we are doing now is to the particular acts that had been validate passed and the action that had been consequently taken by the Government. The expression used is, ". . . shall be deemed for the purpose to have been duly constituted Legislative Assembly. . ." The one point with which we are now dealing is that that ought to be considered duly constituted only for the purpose of validation of these acts. There are subsequent action taken either by the Government or by the officers concerned that is, as a result of the passage of the various measures, Government had to take certain action, they had to spend money and certain grants had to be made on the basis of acts which now have become invalid not on account of the merits of the particular measures but solely technical ground that the particular on one notification had not been issued which resulted in the Supreme Court declaring that that body was not duly constituted.

Lastly, may I point out, that when-. ever there is a sovereign body, a

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legislature as Parliament, then it has the authority to make the acts not only prospective but retrospective also and here this Act has been made retrospective only for 'the purpose of covering the defects which were only of an absolutely technical nature. Therefore, I submit that the Bill as it has been placed is perfectly all right.

SHRI AN AND CHAND: May I ask one question of the hon. Minister? Is he sure that under article 245, this Parliament has the power to constitute today a Legislature for a Union Territory?

SHRI B. N. DATAR: That does not arise at all. It is a hypothetical question. Under the Constitution, the Parliament is seized of all legislative powers so far as the State list is concerned and, therefore, it is open to Parliament to pass measures so far as the retrospective aspect is concerned. What is done is that this defect has been covered as from the date when the Bills were passed.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to validate the constitution and proceedings of the Legislative Assembly of the New State of Himachal Pradesh formed under the Himachal Pradesh and Bilaspur (New State) Act, 1954, be referred to a Select Committee of the Rajya Sabha consisting of the following Members, namely:

Shri V. K. Dhage Shri Bhupesh Gupta Shri P. C. Bhanj Deo Shri H. D. Rajah Shri Faridul Haq Ansari Shri Rohit M. Dave and Shri Anand Chand.

With instruction to report by the 22nd'day of December, 1958."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to validate the constitution and proceedings of the Legislative Assembly of the New State of Himachal Pradesh formed under the Himachal Pradesh arid Bilaspur (New State) Act, 1954, as passed by the Lok Sabha, be taken, into consideration."

The motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI B. N. DATAR: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

# THE SALARIES AND ALLOW-ANCES OF MEMBERS OF PARLIA-MENT (AMENDMENT) BILL, 1958.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to move:

"That the Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954, as passed by the Lok Sabha, be taken into consideration."

The Bill, Sir, seeks to remove certain difficulties which have been experienced in the court of the operation of the Act, fill certain lacunae *in* it and provide for the issue of a first class railway pass to every Minister and officer of Parliament, other than the Chairman of the Rajys Sabha, which will allow them to travel by railway in the same way a-hon. Members are entitled to do.